

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-625(PB)/2019**

**IN THE MATTER OF:**

M/s. Renaissance Reality Inc.

.... Applicant/petitioner

Vs.

M/s. Unnati Fortune Holdings Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. R.P NAGRATH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Petitioner(s):- Mr. Aayush Sai, Adv.

For the Respondent(s):- -

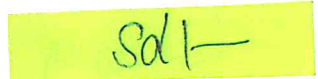
**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 28.03.2019.

Process dasti.

List the matter on 28.03.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(R.P NAGRATH)**  
**MEMBER (JUDICIAL)**